HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 22ND MARCH, 2005 (1ST SITTING) IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR’S ADDRESS

I. **OATH OR AFFIRMATION BY MEMBERS.**

Members who have not already done so to make and subscribe the Oath or Affirmation of allegiance to the Constitution .

II. **LAYING OF A COPY OF THE GOVERNOR’S ADDRESS.**

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 22nd March, 2005 at 9.30 A.M. and to lay on the Table a copy of the Governor’s Address.

III. The Speaker to lay on the Table of the House a copy of the Election Commission of India Notification No. 308/HN-LA/2005 dated the 1st March, 2005, issued under Section 73 of the Representation of the People Act, 1951.

IV. **OBITUARY REFERENCES**

A MINISTER to make reference to the deaths of the late:-

1. Shri P.V. Narasimha Rao, former Prime Minister of India.
2. Shri Rajesh Sharma, Deputy Chairman, Haryana State Planning Board.
3. Shri Banwari Lal, former Member of Joint Punjab Legislative Assembly.
4. Shri Ram Singh, former Member of Joint Punjab Legislative Assembly.
5. Freedom Fighters of Haryana.
7. Tsunami Havoc.
10. Others.

V. **FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

(i) **THE SPEAKER**

to report the time table fixed by the Business Advisory Committee in regard to various business.

(ii) **A MEMBER OF THE COMMITTEE**

to move that this House agrees with the recommendations contained in the first Report of the Business Advisory Committee.

VI. **PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE**

1. **A MINISTER**

2. **A MINISTER**


6. **A MINISTER** to re-lay on the Table the Parliamentary Affairs Department Notification No. S.O. 45/H.A. 9/1979/S.8/2004, dated the 29th April, 2004, regarding the Haryana Legislative Assembly (Facilities to Members) second amendment Rules, 2004, as required under section 8 (3) of the Haryana Legislative Assembly (Facilities to Members) Act, 1979.


9. **A MINISTER** to re-lay on the Table the Parliamentary Affairs Department Notification No. S.O. 153/H.A. 9/1979/Ss.3 and 8/2004, dated the 1st October, 2004, regarding the Haryana Legislative Assembly (Facilities to Members) Third Amendment Rules, 2004, as required under section 8 (3) of the Haryana Legislative Assembly (Facilities to Members) Act, 1979.

10. **A MINISTER** to lay on the Table the Annual Report of the Haryana State Pollution Control Board for the year 2002-2003, as required under section 39(2) of Water (Prevention and Control of Pollution) Act, 1974.

11. **THE FINANCE MINISTER** to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2004 (Civil) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

12. **THE FINANCE MINISTER** to lay on the Table the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2004 (Revenue Receipts) of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.


**VII. DISCUSSION ON THE GOVERNOR’S ADDRESS**

(i) SHRI SHAMSHER SINGH SURJEWALA, M.L.A. to move that an Address be presented to the Governor in the following terms:

�That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House today, the 22nd March, 2005 at 9.30 A.M.�.
to second the above motion.

CHANDIGARH: SUMIT KUMAR,

THE 21ST MARCH, 2005 SECRETARY.